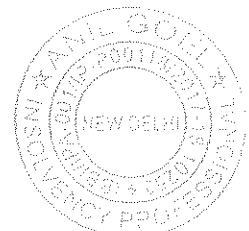


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NATH MOTORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NATH MOTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/02/2003
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300DL2003PTC118816
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 1187/7 Nai Walla, Karol Bagh, New Delhi-110005.
6.	Insolvency commencement date in respect of corporate debtor	Order delivered: 16.10.2019 (Copy of Order received on 07.11.2019)
7.	Estimated date of closure of insolvency resolution process	13.04.2020 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anil Goel Reg. No: IBBI/IPA-001/IP-P00118/2017-2018/10253
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048. Email id: anilgoel@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048 Email id: nath.motors@aaainsolvency.com
11.	Last date for submission of claims	21.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA



Notice is hereby given that the **National Company Law Tribunal, New Delhi Bench** has ordered the commencement of a corporate insolvency resolution process of **Nath Motors Private Limited** on **16.10.2019** (Copy of Order received on **07.11.2019**).

The creditors of **Nath Motors Private Limited** are hereby called upon to submit their claims with proof on or before **21.11.2019** to the interim resolution professional at the address mentioned against entry No. 10.

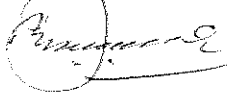
The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees.
- Form C: For Proof of claims by Financial Creditors.
- Form D: For Proof of claim by a Workman or an Employee.
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees.
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <https://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



(Anil Goel)

Interim Resolution Professional

In the matter of **Nath Motors Private Limited**

Registration No: IBBI/IPA-001/IP-P00118/2017-2018/10253

Date: 08.11.2019

Place: New Delhi

